THE DEPUT ^r MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : (a) The informatioii is being collected and will be laid on t le Table of the Sabha.

(b) No.

SHRI K. S. CHAVDA (Gujrat) : Sir, but what about our rules? The rules say, 'judicial proceedings'. I am talking about our rules

MR. CHAIRMAN: You cannot overrule my ruling.

CALLING AT TENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

REPORTED STRIK,, BY COAL MINE WORKERS DUE TO NON IMPLEMENTATION OF THE RECOMMENDATIC JS OF THE CENTRAL COAL WAGE BOARD 11Y THE COLLIERY OWNERS

SHRI CHIT TA BASU (West Bengal) : Mr. Chairman Sir, I call the attention of the Ministe; of Labour, Employment and Rehabilita ion to the reported strike by the coal mine workers in a number of coal mines on November 17, 1969, due to nonimplementation of the recommendations of the Central Coal Wage Board by the colliery owners.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY MENT AND R EHABILITATION (SHRI BHAGWAT JHA AZAD): Mr. Chair man, Sir. Agitated abou delay in implementa ion of the recommendations of the Central Vage Board for Coal Mining Industry, Co; 1 Mine Workers' Organisa tions had serv d notices of strike, as from November 17 1969, on a number of colliery owner , particularly in the States of West Bengal and Bihar. The strike notices had d manded full implementa tion of the Goal Wage Board's recom mendations already accepted by Govern ment, and aho acceptance of some other recommendations relating to gratuity. attendance be hus, house-rent allowance and certain finds of leave. Conciliation was held but failed. The workers' de mands, anions other subjects, came up for discussion ; I ihe tripartite meeting of Industrial C cmnittee for Coal Mining Industry, hcl< at New Delhi on November 6, 1969. Th' employers' representatives were urged tt implement the Wage Board's recommenda) ons. At this meeting, it was

to a matter of urgent 518 public importance

also announced by Government, that they accept in principle the need for a gratuity scheme for coalmines' workers. The details of the scheme are being worked out.

However, about 47,000 workers went on a day's token strike on 17-11-69 in 66 collieries in West Bengal. Workers in three collieries in Bihar also are on strike.

The unanimous and near-unanimous recommendations of the Wage Board relating to wages, dearness allowance and certain other matters were accepted by Government on 21-7-67 for implementation with effect from the 15th of August, 1967. The recommendations are not statutorily enforceable; implementation is being secured through persuasion and such other administrative action as is open in the circumstances. According to available information ni collieries, with a strength of 1,47,622 workers, have implemented the recommendations. Another 458 collieries employing 2,44,294 workers, have also implemented the recommendations, though they have not given the full benefits to the workmen, particularly in regard to variable dearness allowance. Altogether 178 collieries, employing 31,157 workers, have not implemented the recommendations.

Government expect the employers to meet the workers' just demands for implementation of the Coal Wage Boards recommendations in the interests alike of good industrial relations and uninterrupted production in the coalmines.

SHRI CHITTA BASU : From the statement just read out by the hon. Minister, it is apparent that more than one hundred colliery owners have not yet implemented the Central Wage Board's Award cither fully or partially. Now, may I know from the hon. Minister whether the present policy of the Govenment to persuade the colliery management to give full effect to the Central Wage Board's recommendations has virtually failed? And in that case what other steps do the Government propose to take to get the Award fully implemented by the recalcitrant colliery owners? What stands in the way of the Government in making the recommendations of the Central Wage Board as statutory ones? Why does not the Government come out with a Bill for sanction by this august House?

> My second point is this. Mr. Chairman, you might have observed that there are certain other recommen ations of the Central Wage Board which have not been

[Shri Chitta Basu.]

accepted, particularly with regard to gratuity, leave, bonus, house rent, etc. What steps do Government propose to take with regard to these recommendations? They have not yet been को रपट के मताबिक जितनी बढ़ोत्तरी मिलनी accepted by the managements of the collieries. The Government might have accepted these. If the Government have accepted these recom- और अगर मिल रही है तो कितनी कोलियmendations, what steps do they propose to take in regard to getting these recommendations fully implemented?

SHRI BHAGWAT JHA AZAD: So

far as the first part of the question is concerned, it is true that the recommendation of the Wage Board and its success in implementation are not so happy as it was some time before. For the last two to three years, it is unfortunate that the implementation of the Wage Board's recommendations is not so happy and good as it v/as before. Therefore, Government is now thinking of putting the employers and the employees on the bargaining strength for deciding it. Recently in the Iron and Steel Industrial Committee, in spite of the insistence of some of the employers including the Government to have a Wage Board, we did not agree to this. And I am happy to announce that now we have got a bipartite committee of the steel employers and employees to decide that matter. Therefore, our policy in this is clear.

Sir, as far as the present once is concerned, we cannot make it statutory because it will not be possible for us possibly under the law .

SHRI CHITTA BASU: How ?

SHRI BHAGWAT JHA AZAD: No. We cannot make the recommendations of the Wage Board already made as statutorily enforceable. That is not possible. As for the future, I have already announced the Government's idea.

So far as the important consideration about gratuity is concerned, Government have agreed, in the last meeting on the 6th of November about gratuity; it is only a question of how to implement it, because the Wage Board has said that a cess should be levied, which means that it is not the employers who should pay, but the consumers who should Therefore, that point is pav. under consideration.

About house rent it is a component included in the wages. Therefore we have not agreed to it. That is all that I have to say.

थी राजनारायण (उत्तर प्रदेश) : श्रीमन, मैं सरकार से यह जानना चाहंगा कि वेज बोर्ड चाहिये थी क्या वह बढोत्तरी मिल रही है रीज में मिल रही है और कितने मजदूर उससे लाभान्वित हैं, यानी सम्पूर्ण वेज वोर्ड की रपट के मताबिक आज उनको महंगाई भत्ता कुल कितना मिलना चाहिये और उसमें से जितना पूरा होता है वह पूरा कितने मजदूरों और कितनी कोलियरीज में मिल रहा है।

इसी के साथ साथ क्या सरकार को इस वात की भी कोई सूचना मिली है कि सम्पूर्ण आसनसोल बेल्ट जो कि इस देश के कोयला खानों का एक प्रधान केन्द्र है और यह सम-झिये कि अगर वह कोल बेल्ट की जगह में कोई गडबड़ हो जाये तो सारे देश की इन्डस्ट्री रुक सकती है। वहां पर सी० पी० आई० (एम०) का जिन जिन कोलियरीज में प्रभाव है बहां के मालिकों से उन्होंने एक अन्डर-स्टेन्डिंग की है कि तुम वेज बोर्ड की रपट के मताबिक उनका महंगाई भत्ता मत बढाओ. वह पैसा हमको देवो और मजदूरों के साथ जैसा चाहो बैसे चलो और उसी के साथ साथ क्या सरकार को इस बात की जानकारी है कि सी० पी० आई० (एम) हर मजदूर से छः छः रुपया जबदंस्ती दे रहा है और जिसका नतीजा है कि 24 सितम्बर 1969 को 700 मजदूर ईस्ट निम्बा कोलियारी वाले जिन्होंने सी० पी० आई० (एम) को छः छः रुपये नहीं दिये, जवर्दस्ती भगा दिये गये।

श्री सभापति : आप क्लैरिफिकेशन मांगिये ।

श्री राजनारायण : श्रीमन, मैं नियम जानता हं। तो मैं यह जानना चाहता हं कि सी० पी० एम० के द्वारा दिये जाने वाले खतरे से सरकार घबरा गई क्योंकि 24 सितम्बर को वे लोग ए० डी० एम० के कोर्ट के कम्पाउन्ड में बैठ गये थे। इसके बारे में हमने चीफ मिनिस्टर से बातचीत की, इसके बारे में कोयला खदान के मंत्री से बातचीत की. इस के

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बारे में हमने मिनिस्टर से बातचीत की और ब।दमे हमने इस सबंध में एक तार मख्य मंत्री और घर मंगीको भी भेजा। इन सब की कापी हमारे पास है। मुझे खुशी है कि श्री जयप्रकाश नारायण जी ने भी इस बारे में हो गये। इस पर पूलिस ने वहां पर दफा एक बयान दिया और उन्होंने इस संबंध में श्री ज्योति वसू को भी चिट्ठी लिखी कि वहां पर इस तरह से अमानवीय कार्य हो रहा म आगकी इजाजत से हे । उस मेमोरैन्डम की कापी सदन को मेज में रखना चाहता हं जो हमने 29 अक्तूबर को बंगाल के राज्यपाल श्री धवन को दी थी।

श्री सनापति आप कौनसी मैमोरैन्डम की कापी रखना भाहते है। आप पहले इसे मुझे चैम्बर में दिखला दीजिये तब मैं इसके बारे में इजाजत दंगा। मैं अभी इसको रखने की इजाजत नहीं दे रहा हूं।

श्री राजनारायण: 29 अक्तूबर को श्री वन की सेवा में हमने एक मैमोरैन्डम पेज़ किया था जिसमे उन्हें यह बतलाया था और मांग की थी कि श्री ज्योति बसु से घर विभाग फौरन ले लिया जाना चाहिये क्योंकि वे पुलिस विभाग का इस्तेमाल स्वतः अपनी पार्टी को बढ़ाने में कर रहे हैं। श्रीमन, जिस समय मैं यहां आ रहा था उस समय मझ इस तरह का तार मिला।

{THE VICE-GH VIRMA^J (SHRI RAM NIWAS MIRD! A) in the Chair,]

SHRI NIRI N GHOSH (West Bengal): Sir, these thing do not arise out of this Calling SHRI RAJNARAI-.; : No. Attention. If you allow him to mention these Is

उनसभाष्यक (श्री राम निवास मिर्धा) : माननीय सदस्य तंक्षेप में प्रश्न पूछें।

श्री राजनारायण : मैं आप से एक प्रार्थना करूंगा कि जब हम सदन में सवाल पूछते है तो हमें बीच में विसी को टोकने न दें। तो मैं यहतार पढ़रड़ा हं और मैं जानना चाहता हं कि क्या सरकार को इसके बारे में जानकारी है। अजय बाब ने जो वहां के मुख्य मंत्री है

हमको आश्वासन दिया था कि 4 नवम्बर तक इन मजदरों को ईस्ट निमचा में भेज देंगे। जब वे लोग गये तो सी० पी० एम० के लोग बम लेकर, अँरो लेकर और भाला लेकर खड़े 144 लगा दी। इस तरह से डेढ़ महीने के बाद पुलिस ने बहां पर 144 दफा लगाई। मजदूरों को ए० डी० एम० के कोर्ट से ले जाया गया और वहां उन्हें गिरफ्तार किया गया और फिर थाने में ले जाकर छोड़ दिया गया। तो मैं सरकार से यह जानना चाहता हं कि क्या उसको इन सारी बातों की जानकारों हे

SHRI MONORANJAN ROY (West Bengal) : On'a point of order, Sir. Is all this relevant to the Calling Attention Motion?

SHRI NIREN GHOSH: I rise on a point of order, Sir. These things are not relevant.

उपसभाध्यक्ष (राम निवास मिर्घा) : आप अपने सवाल को संक्षेप में पुछिये।

शीराजनारायणः मैं संक्षेप में ही पूछ

रहा हूं।

SHRI,NIREN GHOSH: Sir, you have not heard my point of order; please hear. My point of order is thist hat all those things which Mr. Rajnarain is being allowed for a pretty long time to say here do not arise out of this Calling Attention Motion.

SHRI RAJNARAIN: Why not ?

SHRI NIREN GHOSH : They are irrelevant.

SHRI NIREN GHOSH: If despite the thinj;s, you should allow us also to go into deta irrelevancy the C.i'ir allows those things to be mentioned, then would tlie Chair allow other Members who have facts at their disposal a similar amount of time to seek clarifications on all those things? This is my point of order.

> THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Hon. Members know that the Calling Attention matter refers to some specific incident which has been mentioned therein, and to bring in a whole general discussion in the garb of a Calling Attention Motion is really not proper.

SHRI NIREN GHOSH: That is what he is doing.

THE VICE-CHAIRMAN (SHRI RAM लोग हजारों की तादाद में ईस्ट निमचा में NIWAS MIRDHA) : I would request the hon. Member not to bring anything outside the बम, ऐरो और भाला लेकर सैकड़ों मजदूरों purview of the Calling Attention Motion, but to के घरों को लूट रहे हैं और उन्हें परेशान कर be specific and relevant.

श्री राजनारायणः मैं उसी के मुताबिक चल रहा हं।

Specific about the collieries.

RAM NIWAS MIRDHA): Specific about the में जांच करें। मैं यह चीज इसलिये बतला THE VICE-CHAIRMAN collieries does not mean that anything about a रहा हूं कि इन्ही कारणों की वजह से वहां पर collieries can be brought into this.

थी राजनारायण: श्रीमन्, आपने जो व्यवस्था दी है में उसके मुताबिक ही चल्ंगा। यह जो ध्यानाकर्षण प्रस्ताव है वह वेज बोर्ड की रपट को लागु करने के सबंध में है। तो में यही बात पूछ रहा हं कि बेज बोर्ड की सिफारिश लागू हुई या नहीं हुई। अगर लाग नहीं हुई तो क्यों नहीं हुई और उसी के कारण

उपसभाध्यक्ष (श्री राम निवास मिर्घा) : यहां पर सारी बातों को उठाने के बजाय आप संक्षेप में प्रश्न पूछिये।

संबंध में सवाल पूछ रहा हं कि यह वेज बोर्ड बयों नहीं लागू हुए और इसी संबंध में बतला रहा हं कि जहां पर सी० पी० एम० के लोग मालिकों को डरा रहे है वहां पर वैजबोर्ड लागू नहीं किये गये हैं।

श्रीमन्, जब मैं जाज सुबह इधर आ रहा थातो मुझे एक तार मिला जो मैं आपके सामने पढ देना चाहता हं।

are still nol provided with jobs. Managements' attitude adamant and vindictive. Workmen are हजार मजदूर काम करते हैं, वहां पर ये being harassed and implicated in fake cases by the Police in connivance with management andCPI(M) Shyam Bihari Singh, Lall Bihari शाक्ति का 7 प्रतिशत है। Singh, Jhallak Singh and Azit Singh Saini implicated in false cases and arrested on 17-11-1969".

श्री राजनारायण : श्रीमन, मैं यही बात

तो बतला रहा हूं कि आज सी० पी० एम० के

रहे हैं। मैं चाहता हं कि सरकार वहां पर एक पार्लियामेंटरी डेलीगेशन भेजे या फिर कोई इन्क्वायरी कमिशन भेजे, सुप्रीम कोर्ट SHRI GODEY MURAHARI (Uttar Pradesh) के जज को भेजे जो वहां पर जाकर जो कत्ल, लूटपाट और आगजनी हो रही है उसके बारे वेजबोर्ड लागु नहीं किया जा रहा है।

> उपसभाध्यक (श्री रान निवास मिर्धा) : आपने बहुत समय ले लिया है।

> श्री राजनारायण : तो मैं सरकार से यह जानना चाहता हं कि क्या सरकार को इस बात की जानकारी है और अगर जानकारी है तो सरकार मजदूरों की सुरक्षा के लिए क्या व्यवस्था कर रही है।

श्री भागवत झा आजाद : जहां तक प्रश्न के प्रथम भाग का सवाल है उसके वारे में मैंने बतलाया कि 111 कोयला खादानों में यह कार्यान्वित हो गया है जिससे 1 लाख 47 हजार मजदूर लाभान्वित हुए है। 458 कोयला खदानों में, जिनमें 2 लाख 44 हजार मजदूर काम करते हैं, जो 58 परसेंट है सम्पूर्ण श्रमिक शक्ति का, उनको वह डी० ए० नहीं मिल रहा है जो वेज बोर्ड ने रिकमेन्ड किया है, वहां रिकमेन्डेशन्स पार्शियली कार्यान्वित "Resettled workers at East Ninicha Colliery हो रही हैं। 178 कोयला खदानों में, जहां 31 बिलकुल लागु नहीं हुई है, यह सम्पूर्ण श्रमिक

> जहां तक प्रक्रन के दूसरे भाग का सवाल पी० आई० (एम०) ढारा मारपीट है सी० और झगड़े का, यह सारा कानुन और व्यवस्था का प्रश्न है। जैसा कि माननीय सदस्य ने कहा कि उन्होंने वेस्ट बंगाल के मुख्य मंत्री को लिखा, उपमुख्यमंत्री को लिखा, समय समय पर

जब हमारे पास ये बातें आई हैं तो हमने भी उनका ध्यान इस जोर आकृष्ट किया है। इस सम्बन्ध में जितनी कार्यवाही उन्होंने की है उसमें हम कुछ दखल नहीं दे सकते।

SHRI ANANT PRASAD SHARMA (Bihar) - Sir, the honourable Minister has stated that 178 collieries have not at all implemented the recommendations of the Wage Board. I would like to know, in view of the recent increase in the price of coal by 70 paif \ per ton, whether the Labour Ministry will see that these collieries which have not implemented the recommendations >f the Wage Board, do not get the benefi of this increase in price and also whether the Labour Ministry will advise the R; ilway Ministry not to purchase coal fron these collieries till such time that they have implemented the recommendations of the Wage Board.

श्री भागवत झा आजाद: बहुत बार हमने रेलवे मंत्रालय पर इस बात के लिए जोर दिया है और नियम भी बनाया है कि ऐसी कोयला खदानों से कोयले लिए जायें जो वेज बोर्ड की लिमेन्डेशन्स को कार्यान्वित कर रही हैं। इस सम्बन्ध में मैं माननीय सदस्य से सहमत हं और हम जोर भी डाल रहे हैं कि जिनको यह इन्क्रीज दी जाय बे इसको कार्यान्वित करें।

SHRI CHITTA BASU: There have been violations of this rule. Why?

SHRI KALYAN ROY (West Bengal) : Sir, I was the leader of the A. I. T. U. C. delegation whil h attended the sixth meeting of the Co 1 Industry Committee in November in relation to the Wage Board's recomme idations. Unfortunately the Government las not yet declared the date on which the gratuity scheme is going to be introduced in the coal-mines. The gratuity scheme is a major issue of the strike notice. Secondly, the Government has also as- hired that it is going to abolish immediati ly the Central Recruiting Organization as recommended by the Labour Commiss on. But unfortunately the Government I as so far declared neither the date of introduction of the gratuity scheme nor the late of abolition of the Central Recruitit g Organization. The strike took place 1 a large number of coal mines in West Bi ngal because the United Front Government gave protection the coalminers in Asansol belt. to Unfortunately there could not t; any strike in the Jharia

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Belt although the implementation of the Wage Board's recommendations was the worst in Bihar and there the strike could not take place because of the corrupt practices of the police in the State of Bihar and the police in Bihar is under the Central Government now. I would like to know what the Government is going to do about the non-unanimous recommendations of the Wage Board, the date when the Government is going to announce the introduction of the gratuity scheme in the coalmines, the date of abolition of the Central Recruiting Organization and the date when the bonus clauses will be amended as per the decision of the November session of the Industrial Committee for Coal Mining Industry because we feel the Government is responsible for the strike and also for the unrest in the coalmines because every time the Government particularly the Railway Ministry, is succumbing to the pressure of the coal-mine owners. And the coalmine owners are getting an increased price without implementing the Wage Board's recommendations. And, Sir, the Regional Labour Commissioner of Dhanbad-I am making this allegation— is in the pay of the coal-mine owners and that is why the Bihar coal-miners are the worst exploited in India today. The Government of India has a duty to protect the interests of the coal-miners. Lastly, I entirely agree with Mr. Rajnarain's remarks about the activities of the Communist Party (Marxist). Instead of fighting the coal-mine owners, the CP(M) workers in many places are colluding with the coal-mine owners to suppress the All-India Trade Union Congress and Hind Mazdoor Sabha in a way which is most shocking to any civilised society.

SHRI BHAGWAT JHA AZAD: Sir, as I have said the Government wants to implement the gratuity scheme in the coal-mines. We will announce that. But the House would appreciate this point that the Wage Board ... (Interruptions)., has said that it should be paid by a cess on the consumer. Normally gratuity is to be paid by the employers. But here is a recommendation which says, "Pay gratuity by a cess on the consumer". The Government has to consider this point. So far as the date of introduction is concerned, I have categorically stated that we have agreed to it and we shall do it. It is only a question of considering how to pay it, whether by a cess on the consumer or by any other method. That is the point which I would like you to consider. I cannot say immediately it can be done.

[Shri Bhagwat Jha Azad]

Then about the CRO. We are taking steps for this. It is a voluntary organization of the employers. I thik Mr. Kalyan Roy will agree with me that the employers also have agreed for the abolition of this. We also agree and steps are being taken.

Then, Sir, he has made a very unfortunate allegation that the RLG is under the pay of the coal-mine owners. I categorically deny this. We have no evidence whatsoever. It is wrong, absolutely mischievous, . (*Interruptions*)... CP (M) and all that.

SHRI BHUPESH GUPTA (West

Bengal) : On a point of order...

SHRI BHAGWAT JHA AZAD : This has to be decided amongst themselves in West Bengal, not by the Government of India...

(Interruptions)

SHRI BHUPESH GUPTA: On a point of order, Mr. Vice-Chairman. An honorable Member of the House has made a specific allegation, a serious allegation, naming the officer, the Regional Officer, saving that according to the facts and information available to him he is in the pay of the coalmine owners. We also hear from various sources that this is so. I should like to know whether the honourable Minister is prepared to institute a proper inquiry into this allegation by a man who commands the confidence of both sides before he comes and says, "I have no information, no evidence." Surely the officer who indulged in corruption will not send you the file saying tfiat he is indulging in such and such practices. It will not be onted on the file. It has to be brought to your notice and it has been brought t your notice repeatedly by the Memb s of this House. It is your duty to go into this matter in a manner which will evoke some measure of confidence among the Members of the House. Who does not know that these officers are downright hirelings of the coalmine owners ?Who does not know this public scandal which the coal-mine owners have started? Today you are saying all this kind of things to cover all such people. I say the Ministry is failing in i i duty. It is a failure on the part oi the Ministry in carrying out its duty. Therefore, I demand the Parliament should give instructions to this Ministry for a proper inquiry into the allegation of downright corruption and malpractice including bribery on the part of these officers.

SHRI BHAGWAT JHA AZAD: Sir, it is definate our duty to inquire into the allegations which are properly made in j writing..

SHRI BHUPESH GUPTA: On a point of order Mr. Vice-Chairman.

SHRI BHAGWAT JHA AZAD: I must have the right to reply. I must reply to the points raised. He cannot go on like tliat, Sir. What I am saying is this ...

(Interruptions)

SHRI RAJNARAIN : On a point of order.

SHRI BHAGWAT JHA AZAD: I have not yet finished my reply.

SHRI RAJNARAIN: No, no. On a point of order.

उपसभाध्यक्ष (श्री राम निवास मिर्घा) ः सुन तो लोजिए ।

श्री राजनारायणः सुन लियाः . . (Interruptions)

SHRI BHAGWAT JHA AZAD: Sir, unless the allegations are made properly in writing, we are not going to institute an inquiry into the hearsay of the honourable Member...

(Repeated interruptions)

श्वी राजनारायण : आज तक किसी भी जनतंत्रीय, संसदीय प्रथा में किसी भी मंत्री के मुखारविन्द से इस प्रकार के वाक्य निकलते हमने नहीं सुने कि मंत्री यह कहे कि जब तक हमको सदन के सम्मानित सदस्य कोई लिखित आवेदन नहीं देंगे तब तक जांच नहीं करेंगे । सदन का जो मेम्बर इस सदन में आरोप लगाता है वह उसकी रेस्पांसिबिलिटी लेता है, वह उसके लिए जिम्मेदार होता है । तो सदन में जो आरोप लगे उसकी जांच करना मंत्री का प्रधान कर्तव्य होता है, संसदीय कर्तव होता है, जब तक हमको लिखित नहीं मिलेगा हम उरुकी इन्क्तायरी नहीं करेंगे में समझता हूं कि मंत्री को यह नहीं कहना चाहिए, यह उन्होंने गलत चीज कही ।

श्री भागवत झा आजाद : संसदीय प्रथा के अनुसार मेरा कर्तब्ध है कि जो आरोप लगाये गये ह उन की जांच करूं, लेकिन संसदीय प्रथा में यह भी नियम है कि माननीय सदस्य आरोप लगाये जाने के जो नियम बने हुए हैं उन के अनुसार आरोप लगायें। तभी मैं उस की जांच कर्लगा। मैंने यह नहीं कहा कि मैं जांच नहीं लरूंगा। मैंने पहले यही बात कही थी।

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, on a point of order. It is for you to give a ruling. I do not think any ruling from my friend, Shri Bhagwat Jha Azad, is necessary. A charge has been made much more authentically by an M.P. or by a private citizen. It has been made on the fioo^ of the House. That is much more impo -tant. A letter is written to you, a memoi indum is sent to you it has been made • n the floor of the House, and hence it has icquired special importance and my frin d, Mr. Rajnarain, has rightly pointed ou this aspect. Still my freind says, "Do i' in writing." When it is made on the floe I of the House, it forms part of the record of the House. (Interruptions.)

SHRI BHAGWAT JHA AZAD: Please do not try to pi 11 me that way; I have li-tened to your harangue.

SHRI BHUPE H GUPTA: I might tell this illiterate Mil ister that he does not know the rules of .he House or the procedure of the - louse. He calls it a harangue.

(*Ii terruptions*)

SHRI BHAGWAT JHA AZAD : I cannot tolerate JI this, Sir. The hon. Member must be lave properly. If he only shouts, I can alsi 1 do it.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I will not allow him to get away with it. Look at he arrogance that he has; they have lost their majority but the arrogance they 1 stain in full force; I hope some of th | Ministers should be voted out by no confidmce or censure motions. Mr. Vice-Chairman, please ask him to withdraw that remark. (*Interruptions*). He wants to have everything in writing and then he will proceed with it. He calls my speech a harangue. He does not understand the differi nee between a speech and a harangue.

SHRI BHAGWAT JHA	AZAD: Lei
him speak on the point.	Otherwise I
can also reply in the form	of a running
commentary.	

(In irruptions)

SHRI BHUP3SH GUPTA: Please remember that tl ose days are gone.

श्री राजनारायण : श्रीमन् मेरा एक निवेदन है । सरकार को ज्यादा सभ्य होना चाहिए । सरकार को ज्यादा सोबर होना चाहिए । सरकार को हरही गाय नहीं होना चाहिए । सदन का सदस्य अगर वह सरकार का सदस्य नहीं है अगर कुछ कह भी दे तो उसका सरकार को सहनगील होकर, व्यापक होकर उत्तर देना चाहिए । मगर जो उत्तर माननीय मंत्री जी दे रहे हैं वह उचित नहीं है ।

SHRI R. T. PARTHASARATHY: Sir, I wish to make a humble suggestion. The hon. Minister was pleased to state that a petition in writing should be given. According to the British parliamentary practice for centuries it has been accepted— any statement made by any Member is sufficient for the Government to take note of. It is absolutely not necessary that it should be given in writing. Over that small thing this quarrel should not have taken place. I hope the hon. Vice-Chairman would be pleased to give a ruling on that point so that in future this kind of a stuation does not arise.

SHRI KALYAN ROY: I had already given it in writing to the Union Labour Minister about a month back.

SHRI BHUPESH GUPTA: So he was suppressing the truth. Having got that letter, he wants another letter also. It is like *suppressio veri suggestio jalsi. (Interruptions)* Mr. Shah, you are the Leader of the House. Please kindly control him.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): I request both of you to forget what has happened. Now you can argue the case.

SHRI BHUPESH GUPTA: I am ready to forgive and forget provided the other man does it.

SHRI NIREN GHOSH: Sir, the hon. Minister wherever he has stated it has been implemented, it has not been implemented. I have myself visited those areas. I know that even 1.29 is not given let alone 1.47 except of course a very few collieries. If they have intimated to you in that way, they have given you some false information. Are you aware of the troubles that are going on in the collieries, including the strike arising out of the nonimplementation of the Award, theekedari and CRO ? Where-ever the workers want to fight for their rights, these people come in their way.

[Shri Niren Ghosh]

Calling Attention

tripartite committee that it should be abolished. I तमान गुन्हे परचेज किये हैं, और इन्होंने am told that wherever there is theekedari or wherever there is CRO, violence is bound to take तमाम अनसोगल एलीमेंट को परचेज किया है। place because they are the very embodiment of violence. Wherever the workers can pick up courage against this injustice, it is unfortunate 🐂 tliat Shri Rajnarain almost in collusion with the management contractor has unleashed violence in those areas. I do not wish to go into details.

থ্য ব্যৱদাব্যমণ। হাজায় ।

SHRI NIREN GHOSH: I can go into every case, if you like. They are killing and murdering workers and he is their protege; they are working in collusion these contractors and the CRO people. pass on to the next item.

Shri Kalyan Sankar Ray knows all these things but SHRI A. G. KULKARNI (Maha-rashtra) : he will not dare to say these things in the trade Sir, why don't you appoint Mr. Bhupesh Gupta union circles. Everybody knows that the HMS as the arbitrator between both of them ? unions running in Asansol arc fully in collusion

with the managements; they are depending on a certain strata of company stooges. He knows it to be brought in here. I appeal to both my union circles. That is the position. I can give one support the company of the strategy of the strateg

SHRI A. G. KULKARNI : Be an arbitrator instance. In the Madhuban colliery because the workers were fighting for the implementation of between them.

the Award, the company contractors and goondas murdered one trade union worker in broad हूं। आपत एक रास्ता बाहता हूं, श्रीमान, में daylight and thereafter the company declared a lockout; it is there for 2j months. I understand that ईस सदन में ईमानदारी के साथ और अधिकार the R.L.G. has recommended that it should be referred to adjudication and the lockout should be prohibited but the Government are taking no steps whatsoever. The theekedari and the contractor agi and alt at a for agi ut an ut the paid goondas of the collieries and the CRO is आहर क्या है जीर यह सी०पी०एम० पूरी a paramilitary organisation. It was recommended that it should be disbanded but it is not being disbanded; there is a reign of terror going on. लिए, गर्दी फैलाने के लिए और लोगों के बील Therefore, Mr. Vice-Chairman, even if the wage board recommendations are made statutorily का अगहरण करने के लिये, हत्या के लिये और enforceable, they will not be implemented unless लुटने लिये । यहां की हर पार्टी के लोग चले these things are done away with. I know of a ceratain case in the Andrew/ ule colliery.

श्री राजनारायणः श्रीमनु, यह एक बडा सवाल है । आप तो बैठे हुए हैं । आई कैन नाट एलाउ आल दिस रविश । मैं यह बात जानता हुं कि श्री नीरेन घोष मुठ योलने में माहिर हैं। यह पुंजीपतियों के दलाल हैं और वहां

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पर गुन्डों के दलाल हैं और वहां तमाम गुन्डों You know that years back it was accepted by a को लेकर लोगों का मईर करा रहे हैं। इन्होंने में चाहता है कि आप उनको बैठायें। ये वहां मालिकों के दलाल है और गन्हों के साथी । वहां हर नेता सी० पी० आई० (एम) का एक गल्डा है।

> I cannot allow all these rubbish things to go unchallenged.

> > (Interruptions)

SHRI BHUPESH GUPTA : I think we better

SHRI BHUPSH GUPTA : I am a man of

साथ कहना चाहता हूं कि इस सदन हर पार्टी के एम०पीज० का डेलिगेमन गुन्डातरह जिम्मेदार है हलिगनिज्म फैलाने के उनके नेता की हिम्मत नहीं पड़ी कि हमारे साथ चले ।

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Mr. Niren Ghosh now please wind up.

SHRI NIREN GHOSH : I ask whether Government would take measures to abolish the contract system and abolish the Central Recruiting Organisation so that some sense of normalcy could be restored there. I ask whether they would catch hold of the collieries by the neck. Unless that is done nothing would be implemented there. They are adopting illegal means. Sand stowing is not being done in the porper manner.

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There is large-sa le subsidence of the soil in the colliery ai ;as because the colliery-owners do not ab de by the law and doing sand-stowing in the चाहता हूं, आप एक लनेंड आदमी है, proper manner. So you can catch the a by the कानून और व्यवस्था को जानते हैं। जरा neck and bring them to book Ior not implementing the Wage ecommendations. Only then things will ii aprove. They are already making profits; t is not that they are not making profits a id there is no reason to sanction an incre ise in the coal price in order to है, केन्द्रीय सरकार के मजदूर हैं और वहां के introduce gratuity because the colliery-owners कल-कारखाने केन्द्रीय सरकार के मातहत हैं और are tn fact making huge profits through illegal means. May I know why you snould incre..se the जब कि वहां डेढ़ दो लाख मजदूरों का जीवनprice of coal when all the big collier;--owners are निर्वाह करना सी॰ पी॰ एम॰ के द्वारा नामुमmaking huge amounts of prof ts through all sorts of means.

THE VICE- CHAIRMAN (SHRI RAM NIWAS MIRDHA) : That will do Mr. सरकार कह दे कि यह ला एंड आईर का सवाल Niren Ghosl. You have taken enough time. That हे तो यह सिम्पिल ला एंड आडेर का सवाल is enoi gh.

SHRI BANI A BEHARY DAS (Orissa) : Whatf ver he goes on saying, shall we keep sile it

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Please take your seat, सरकार इसमें हमारी पूरी मदद करे, हर पार्टी Mr. Ni en Ghosh.

SHRI BHAGWAT JHA AZAD: Sir, I would like to 4ay once more that Government have always impressed upon the employers that the ?, आपने कह दिया 1 recommendations of the Wage Boai d should be implemented. We have persuaded them in meetings and we have told then, and as I have already stated, the recoirr aendation has been im-already stated, the recoirr aendation has been im-already stated, the recoirr aendation has been implemented in the i ase of 35% of the colliery workers, partially implemented in the case of सरकार को क्या दिक्कत है यहां से इंक्वायरी 58%, and not implemented in the case of 7% involving 178 collieries and about 31,000 कमिशन मेजने में । क्या दिककत है कि यहां से workers, ind they are small collieries employing tmall numbers of workers. We are trying to like Shri Bhupesh Gupta to reply to that persuade them that this should be done. So far as question. Would he agree that the Central gratuity is concerned, as I have said already, we Government should interfere in the domain of have accepted ii in principle. How to do it is a West Bengal if it is a question of law and order question for us to decide and therefore, Sir, we? How can we send a deputation? Honquestion for us to decide and increase, on, we? How can we send a deputation. For ha^ e been saying that from our side we are trying Members are free to go anywhere they like, our best. Our regret is that the recommendation of but the Central Government cannot send a the Wage Board is of enforceable statutorily and deputation to enquire into a matter of law and therefore the difficulty. But, Sir, we are trying ou order. At least I cannot do it. best as to how as far as possible it could je done.

As far as the m Atual admiration between Shri Niren Gho h, Shri Rajnarain and Shri Kalyan Ro \ is concerned, I have no comments.

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श्री राजनारायण: श्रीमन, मैं आपसे जानना आप Board's सुना जाय।

> वहां के जो मजदूर हैं वह सेंटर के मजदूर किन कर दिया जाय, तो मैं आपसे पूछना चाहता हं कि हमारे पास रेमेडी क्या है। केवल नहीं है। मैं पूछना चाहता हूं कि क्या रास्ता है। आप हमें रास्ता बतायें। जब कि श्री नीरेन घोष तैयार हो गये कि वहां पर एक इंक्वायरी कमिशन जाय तो मैं चाहता हं कि से एक या दो एम० पीज० वहां पर भेजे जायें।

उपसभाष्यक (श्री राम निवास मिर्वा) : ठीक

श्री राजनारायण : श्रीमन्, आप हमारी

SHRI BHAGWAT JHA AZAD : I would

श्री राजनारायनः मगर अहमदावाद का दंगा जो है वह आज कैसे डिसकस हुआ । यह ला एंड आईर को यहां डिसकस क्यों करेंगे। वहां सिम्पिल ला एंड आईर की बात नहीं रह गई है, यह आजाद साहब समझ लें। वहां तो दिन दहाड़े पुलिस की उपस्थिति में हजारों लोग वम्ब ले कर आते हैं। लूटते हैं, जलाते हैं।

SHRI NAND KISHORE BHATT

(Madhya Pradesh) : Sir, we very much appreciate the efforts of the Central Government in trying to see to the implementation of the recommendations of the Coal Wage Board. But, Sir, simply efforts alone do not help. As already pointed out by the hon. Minister, 25% collieries employing less than 25% of the total labour force have not yet agreed to implement the recommendations of the Wage Board in full. Sir, the workers of these collieries have deferred the notice of strike by a week and strike wiH take place on the 24th of this month. I want to know from the hon. Minister what steps he has taken to bring pressure and force the managements to implement the recommendations of the Wage Board. And if there it any slackness or lukewarm, attitude on the part of these employers are the Government in a mood to cancel the licences of these collieries? That is number one. Number two; I also want to know the number of collieries in the area of Raniganj coal-fields and also in the area of Jharia coalfields who have not implemented these recommendations and the steps the Government is taking to encourage such of those workers who are genuinely interested to see that the production is maintained and the work is not hampered. Is the Government going to see t hat their efforts to maintain the production targets is not hampered and the recalcitrant and defaulting employers are brought to book, if need be, by prosecuting them?

SHRI BHAGWAT JHA AZAD : Sir, it is naturally the concern of the hon. Members to repeatedly ask us as to what we are doing about the emfor-cement of the recommendations of the Wage Board. As I have said Sir, since it is not enforceable statutorily, therefore we are persuading them, we are requesting them and also fixing criteria, a criterion that tenders will be accepted only from those who have fully implemented the recommendations of the Coal Wage Board. I would like to restate the figures about non-implementation for the information of the hon. Member. It is only in 178 collieries where the workers it is only in 178 collieries where

31,000. So it is not 25%. Sir, we are trying our best to persuade (he employers even now. We have met on the 6th and we have asked them that they shoud do it. We have requested the Railways to see that the tenders of such employers are not accepted and that they should accept the tenders only from those who have fully implemented the recommendations of the Wage Board. If they are not going to implement them within three months, we shall see what other action could be taken. We on our side are doing as much as possible under the law. The hon. Member has talked about particular areas. In Asansol it has not been implemented in 25 collieries employing 5,398 workers. In Dhanbad it has not been implemented in 141 collieries involving 20,423 workers.

SHRI BANKA BEHARY DAS : Sir, I have been standing for long to seek clarifications as I am connected with a central trade union organisation with which many of the colliery trade unions are affiliated.

श्री रेवती कान्त सिंह (विहार) ः श्री चित्त बासु के पहले मैं खड़ा हुआ था और अभी तक आपने मुझे समय नहीं दिया है।

उपसभाध्यक्ष (श्री राम निवास मिर्घा) : इस तरह तो सभी बोलना चाहेंगे, इतना समय देना तो मश्किल है ।

SHRI BANKA BEHARY DAS : There should be some procedure so that those who cannot shout can get sufficient attention. Such a procedure should be evolved; otherwise what is the use of our sitting here? Or, would you like us to shout and to violate your ruling? Either you should accept that position or give sufficient attention to those Members who abide by the rules. There is no other alternative before you.

THE VICE-CHAIRMAN (SHRI RAM NIWAS MIRDHA) : Please go ahead now.

SHRI BANKA BEHARY DAS: The Minister himself admitted that more than 2,51,000 workers have been affected in the sense that either partially or wholly (he recommendations of the Wage Board have not been implemented and he went on to Say that they were trying to sit round the table and persuade them. I do not know how long this persuasion would continue. I would now give a categorical suggestion since the Award is not statutorily binding

according to lh< prevailing law. Just like the Railways thi public sector undertakings of the written to all the Public Sector undertakings State Go¹ ernments and the Central Government that they should consider only such cases co lsume more than 25 per cent of the coal where they have fully implemented. It may be produced in the country though the Rai ways consume more than half. They must say that they will not accept any ender unless in the tender the drawn or we come to know ourselves we coal mine-o<vners specifically mention that they again write to them to say that this is our have tccepted and implemented the recommend; decision. tions of the Wage Board.

Ministr" would move the Ministry of Mines that House. We shall also draw his attention about whenever there is a question of renewal of 'he the suggestion of the hon. Member. licences of coal mine-owners in the lie :nce terms it would be specifically mentio; ed that as far as the recommendations oft] e Wage Board or the Awards of the Tribunals are concerned, unless ais के बारे में हम लोगों को बड़ा ही बरा अनुभव they implemei . them the renewal of the licences would not be considered at all. Then only he an हआ है । सरकार वेज बोर्ड बनाती है, उसकी bring the recalcitrant mine-owners to. the table रिकमन्डेशन्स आती है और जब इम्प्लीमेन्टेशन and finalise the matter. Otherwise there would be no finalisation. I know the tenders of even those का सवाल आता है तो सरकार हाथ पैर रखकर colli :ries which are supplying to the Railway 5 and which have not accepted them lave been accepted by the Railways. Ths t is my नहीं है। इसका उदाहरण जर्नलिस्ट्स के information. The Labour \ inistry can surely take it up with them.

SHRI BHAC WAT JHA AZAD : We shall try to per made them as long as we do not a succeed It should be appreciated that even by t] is method we have been able to achiev quite- a उद्योग के लिये वेज बोर्ड वैठाये जायेगे उनके success. Let us not be little th it. As I have said, for in the case of in (ollieries involving 1,47,622 workers it i full implementation As the price of \mathbf{u} सरकार निष्चय करके ही वेज बोर्ड बैठाindex has gone down, viable Dearnes Allowance येगी या अपनी इसी नीति को चलाये जाते is Rs. 1 • 29 from 1st C ctober, 1969. In the case of 58 pe cent of workers ihey are partially imple रहेगी कि वेज बोर्ड बैठा दिया, एजिटेशन हआ denting it. We have not succeeded fully in the case of 31,157 workers, that is, in about 7 per cent. Therefore let us not belittle the results and and far far the results and the results are results and the results are results and the results are result the achieved recommendations are not enforce; ble in law we नहीं है इसलिये इम्प्लीमेन्ट नहीं हो सकता Since Wag; Board have to persuade them and by this method of per- $\frac{1}{2}$ | suasion we hav * succeeded quite a lot.

So far as the suggestion that if they are not implement) d their tenders should no be considered ia concerned, we have taken that decision tl it the tenders of only such collieries ही कोयले के दाम बढाये गये थे, जैसा कि मानwhich have implemented should be accepted.

the public sector undertakings like the H.S.L. and . .

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to a matter of urgent 538 bublic importance

SHRI BHAGWAT JHA AZAD : We have possible that some of them might not have followed this but the moment our attention is

So far as the renewal of licences is con-Secondly I v, ant to know whether the Labour cerned, the concerned Minister is here in the

> श्री रेवती कास्त सिंह : श्रीमन्, इस वेज बैठ जाती है कि यह स्टेट्युटरिली इन्फोर्सिबल मामले में भी हमारे सामने आया था। म सरकार से जानना चाहता हं कि इस अनुभव आधार पर क्या भविष्य में जो कि किसी अनिवार्यतः स्टेट्युटरी स्टेटस देने के और इम्प्लीमेन्टेशन का जब सवाल आता है

दूसरी बात में यह जानना चाहता हूं कि वेज बोर्ड की सिफारिशों को लागू करने के नाम पर नीय मंत्री जी ने बतलाया है कि उन्होंने एक SHRI BANKA BEHARY DAS : What about पब्लिक सेक्टर को और एक रेलवे को यह अनदेश दे रखा है कि जिन कोलियरियों ने बेज बोर्ड की रिकमन्डेशन को इम्प्लीमेन्ट किया है उन्हीं से कोयलाखरीदा जाय । तो उनसे मैं दो और सवाल पूछना चाहता हूं। पहला यह कि सरकार को इस बात का पता है कि सरकार के उस अनुदेश का पालन तमाम जगहों में

श्री रेवती फान्त सिंह

एक तरह से नहीं हो रहा है, पब्लिक सेक्टर में भी और रेलवेख में भी जहां तहां उसका उल्लंघन हआ है। अगर सरकार को पता है तो सरकार ने उसके बारे में क्या किया है । दूसरी बात, वैसी कोलियरीज जिन्होंने वेज बोर्ङ रिकमन्डेशन को नहीं लागू किया है उनको इस बढे हए दाम का लाभ नहीं हो इसके बारे में सरकार क्या करना चाहती है । मैं इन तीन सवालों का स्पष्ट जवाब चाहता हूं ।

श्री भागवत झा आजाद : जहां तक पहले प्रश्न का संबंध है, जैसे वेज बोर्ड की रिक-मन्डशन्स के कार्यान्वयन के संबंध में उनका कटु अनुभव है उससे मैं सहमत हूं। जैसा मैंने अभी कहा, सरकार के पास अभी इस संबंध नेशनल लेबर कमीशन की सिफारिशें में हैं जिन पर हम विचार कर रहे हैं। उन्होंने भी सिफारिश की है कि वेज बोर्ड स्टेट्यूटरी हो । इस पर हम विचार कर रहे हैं और इस संबंध में हम निश्चय ही कोई निर्णेय लेना चाहते हैं ।

जहां तक आदेश के पालन का सवाल है जैसा मैंने पहले बताया, हमने यह अनदेश सभी पब्लिक अन्डरटेकिंग्ज को दिये हैं, जहां इसका कार्यान्वयन नहीं हो रहा है वहां पर फिर उनसे आग्रह करते हैं कि इस पर ठीक से विचार करें इस पर जोर दे, इसके अनुसार ही काम करें।

सबसे प्रमुख बात इस संबंध में जो माननीय सदस्य ने कही वह यह है कि वेतन आयोग को असली जामा पहनाया जाये ताकि सरकार की ओर से जो असमर्थता प्रकट की जाती है वह स्थिति न हो । वेतन आयोग की सिफारिश आने के बाद जो उद्योग यह कह देते हैं कि हम उन पर अमल नहीं कर सकते हैं यह एक गम्भीन प्रश्न हैं और इस पर हम भी गम्भीर विचान कर रहे

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REFERENCE TO OBSTRUCTION ON PUBLIC ROADS CAUSING INCONVENIENCE TO MOVEMENT OF MEMBERS

श्री राजनारायण (उत्तर प्रदेश): श्रीमन मैं चेयरमैन साहब की इजाजत से एक आवश्यक प्रक्रने आपके दुवारा सदन में प्रस्तुत कर रहा हुं। आज मैं आल इंडिया मेडिकल इन्स्टीट्यूट से अपनी आंख को दिखाकर आ रहा थातो रास्ते में पुलिस खड़ी थी, उस पुलिस ने हमारी गाड़ी को रोका । हमने कहा हमारी गाड़ी को क्यों रोकते हो तो वह कहता है कि प्राइम मिनिस्टर साहब के यहां बड़ा मजमा है इसलिये इस सडक से आप नहीं जाने पार्येगे तो हमने कहां हमारी गाड़ी को रोकने की ताकत तुम्हे नहीं है और हम जायेंगे, इस तरह से बदतमीजी नहीं होनी चाहिये । प्राइम मिनिस्टर साहब के यहां मजमा हो या प्राइम मिनिस्टर साहब के यहां सदमा हो इससे हमें गर्ज नहीं। पांच मिनट तक उस पुलिस ने हमको डिटेन किया और जबहम बिल्कूल दुढ़ हो गये कि हम जायेंगे और इसी रास्ते से जायेंगे तो बाद में उसने कहा आप जाना चाहते हैं तो जाइये । मैं आपसे कहना चाहता हं कि प्राइम मिनिस्टर की कोठी में कोई भजमा नहीं था, वहां केवल पच्चीस, तीस लड्कियां हाथ में प्लेकार्ड लिये हुए और साइनवोर्ड लिये हुए कुछ पटरियों में खड़ी थीं और कांग्रेस के मस्तिष्क के गुलाम लोग वहां पर खड़े थे। तो मैं यह कहना चाहता हं कि जब संसद् सदस्यों की गाड़ियों को इस ढंग से रोका जायेगा तो क्या प्राइम मिनि-स्टर कोई खुदा है, ईश्वर है, क्या है ? अगर नागरिकों के अधिकार पर इस ढंग से कुठाराघात होगा तो इस सदन के सम्मानित सदस्यों से मैं कहना चाहता हूं कि इस देश में तानाशाही का शासन होगा और अच्छी तरह से मैं आपके द्वारा इसको एक विशेषाधिकार के रूप में उठाऊंगा क्योंकि यह हमारा अधिकार है। वो मिनट या तीन मिनट भी यहां आने में हमें देर हो जाये और हमारा क्वेश्चन चला जाय तो उसका क्या होगा। इसलिये आप कृपा करके प्राइम मिनिस्टर साहब को हम लोगों

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